II. Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Gas Authority of India Limited (GAIL) for the year 2014-15.

[Placed in Library. See No. L.T. 678/16/14]

Outcome Budget (2014-15) of the Ministry of Youth Affairs and Sports

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): Sir, I lay on the table, a copy (in English and Hindi) of the Outcome Budget, for the year 2014-15, in respect of the Ministry of Youth Affairs and Sports.

[Placed in Library. See No. L.T. 692/1/14]

Report and Accounts (2012-13) of KMRCL, Kolkata and related papers

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): Sir, I lay on the Table:—

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
 - (a) Annual Report and Accounts of the Kolkata Metro Rail Corporation Limited (KMRCL), Kolkata, for the year 2012-13, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 763/16/14]

Notifications of the Ministry of Home Affairs

SHRI KIREN RIJIJU: Sir, I lay on the Table:-

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 26 of the National Investigation Agency Act, 2008:—
 - (1) S.O. 580 (E), dated the 27th February, 2014, regarding appointment of Shri Dharmesh Kumar Sharma, first Additional Sessions Judge, New Delhi, Patiala House Court, as the first Additional Judge to preside over the National Investigation Agency Special Court for New Delhi.

- (2) S.O. 888 (E), dated the 25th March, 2014, regarding appointment of Shri K.M. Balachandran, Special Judge (SPE/CBI) II/Additional District Judge II, Ernakulam as the Judge to preside over the National Investigation Agency Special Court for the State of Kerala.
- (3) S.O. 1075 (E), dated the 11th April, 2014, regarding appointment of Shri K.K. Bhatt, Principal Judge, City Civil and Sessions Court, Ahmedabad as the Judge to preside over the National Investigation Agency Special Court for the State of Gujarat.
- (4) S.O. 1404 (E), dated the 28th May, 2014, regarding appointment of Shri Rajesh Garg, Senior Most Additional Sessions Judge, Punchkula as the Judge to preside over the National Investigation Agency Special Court for the State of Haryana.

[Placed in Library. For (1) to (4) See No. L.T. 700/16/14]

(5) G.S.R. 540 (E), dated the 25th July, 2014, publishing the Ministry of Home Affairs, National Investigation Agency Senior Private Secretary and Stenographer Grade-I Recruitment Rules, 2014.

[Placed in Library. See No. L.T. 702/16/14]

(6) S.O. 1914 (E), dated the 28th July, 2014, regarding appointment of Thiru M. Mony, Sessions Judge as the Judge to preside over the National Investigation Agency Special Court for the State of Tamil Nadu.

[Placed in Library. See No. L.T. 700/16/14]

(7) S.O. 1915 (E), dated the 28th July, 2014, regarding appointment of Shri R. Thanga District and Sessions Judge, Aizwal as the Judge to preside over the National Investigation Agency Special Court for the State of Mizoram.

[Placed in Library. See No. L.T. 700/16/14]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 742 (E), dated 12th March, 2014, empowering the Director General, NIA to arrest a person or search a building, conveyance or a place or to authorize any officer subordinate to him to arrest such person or search such building, conveyance or place, under Section 53 of the Unlawful Activities (Prevention) Act, 1967.

[Placed in Library. See No. L.T. 701/16/14]